

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-657/ND/2021
IA/5514/2024

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 07.07.2025

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Arvind Nayar, Sr. Adv., Mr. Abhishek Anand,
Mr. Hardeep Sachdeva, Mr. Abhyudai Singh, Ms. Swati
Sharma, Mr. Mukund Rawat, Ms. Gauri Rishi,
Ms. Srishti Juneja, Ms. Yamini Sharma, Adv. in
IA/5514/2024

For the Respondent : Mr. Ishan Dewan, Mr. V Siddharth, Mr. Vardaan
Bhatia, Adv. for Mohit Arora

For the RP : Rishabh Jain, Adv.

ORDER

IA/5514/2024:-

Heard the submissions made by Mr. Arvind Nayar, Ld. Sr. Counsel on behalf of the Applicant along with his instructing counsel on behalf of the Applicant and also heard the submissions made by the Ld. Counsel on behalf

of the Respondent (Resolution Professional). Both the sides may file their written submissions along with judicial decisions. List this application on **15.07.2025**.

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)